

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2642/2005-2643/2005 - EX[DB]

Date 25/07/2011

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S RAVINDRA & CO.
RAILWAY ROAD KAIMGANJ DISTT. FARRUKHABAD
U.P
207502

M/S RAVINDRA & CO.

Appellant
Vs
Respondent

C.C.E.LUKNOW

I am directed to transmit herewith a certified copy of Final order No.631-632/ 2011 EX[DB] dated 22-7-11
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

b h
Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E.LUKNOW
5TH 11TH FLOOR KENDRIYA
BHAWAN SECTOR-4 ALIGANJ
LUCKNOW

2. Adv. / Consult

NONE

3. C.D.R
4. Bar association, CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -
7. Company Law Institute of India Pvt Ltd., No.2 (Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Harvana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor, Vasant Arcade, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file

b h
ASSISTANT REGISTRAR
(EX. APPEAL BRANCH)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 20.07 .2011

Central Excise Appeal No.2642, 2643 of 2005

Arising out of the order in appeal No.311 & 312-CE/2005 dated 31.5.2005 passed by the Commissioner(Appeals) ,Central Excise, Lucknow.

For Approval and Signature:

Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Shri M.V. Ravindran, Judicial Member

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 26 of the CESTAT (Procedure) Rules, 1982?	yes
2	Whether it should be released under Rule 26 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	yes
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

M/s Ravindra & Co

..

Appellants

Vs.

C.C.E., Lucknow

....

Respondent

Appearance:

None for the appellants

Shri S.R. Meena, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Dr. Chittaranjan Satapathy, Technical Member
Hon'ble Shri M.V. Ravindran, Judicial Member

FINAL Oral Order No. 631-632/2011-EX

Per Dr. C. Satapathy:

No one is present on behalf of the appellant, despite notice. There is also no adjournment request. As such, it appears that

the appellants are not interested in pursuing their appeals.
Accordingly, the appeals are dismissed for non-prosecution.

(Dr. C. Satapathy)
Technical Member

(M.V. Ravindran)
Judicial Member

scd/